

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

D.A. NO. 1506 of 1995

New Delhi this the 22nd day of August, 1995.

HON'BLE SHRI N. V. KRISHNAN, VICE CHAIRMAN (A)
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Dipak Mukherjee S/O M.L.Mukherjee,
Scientist "C" GES,
Central Road Research Institute,
Delhi Mathura Road,
New Delhi - 110020.

... Applicant

(In Person)

Versus

1. Director,
Central Road Research Institute,
New Delhi - 110020.
2. Director General,
Council of Scientific & Industrial
Research, Rafi Marg,
New Delhi - 110001. ... Respondents

ORDER (ORAL)

Hon'ble Shri N. V. Krishnan, V.C.(A) —

The applicant is employed in the Central Road Research Institute which is under the Council of Scientific & Industrial Research. His grievance is that he should have been given promotion in 1981 as against which it was given only in 1984. In the relief sought by the applicant in paragraph 8 it is stated that the applicant should have been given faster track assessment promotion from 24.4.1981 as against which he was given promotion only from 1982, which has adverse affects on his career and he has been put to loss perpetually.

2. We have heard the applicant. We notice that he has been merely making representations to various authorities. The applicant should have taken

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necessary action to file an application before the Tribunal in accordance with the provisions of the Administrative Tribunals Act. We are of the view that this is a case where the applicant has been repeatedly submitting representation without approaching the court and thereby has allowed his claim to be barred by limitation. We, therefore, dismiss the O.A. on that count.

Lakshmi Swaminathan

(Lakshmi Swaminathan)

Member (J)

24/8/99

(N. V. Krishnan)

Vice-Chairman (A)

/as/